

CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

O.A. No. 290/00054/14 with MA 290/00119/14

Jodhpur this the 1<sup>st</sup> February, 2016

CORAM

Hon'ble Dr K.B. Suresh, Judl. Member

Subhan Ali S/o Shri Ajim Mohammad, Age about 63 years, B/c Muslim,  
R/o Indra Colony, Falna Tehsil, Bali, District Pali (Raj).

.....Applicant

(By advocate : None present)

Versus

1. Union of India through the General Manager, North-Western Railways, Jaipur.
2. The Divisional Railway Manager, North Western Railway, Ajmer Division, Ajmer.

By Advocate : Mr V.K. Vyas

.....Respondents

ORDER (Oral)

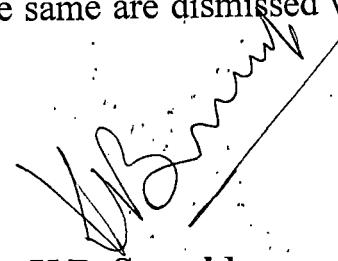
Heard. The applicant claims for overtime work claimed to be done during the period of 1992 to 1995. The applicant now claims that when he had filed a case in the Ahmadabad Bench of this Tribunal, he withdrew the same later so that he can approach the labour laws authority.

2. Further, it seems that a letter was sent by labour department with connected authorities to see what could be done as the claim of the

it is clear that the applicant may have worked these hours but while going through the rules then in force apparently a duty of 72 hours per week seems to be formulated.

3. At this point of time , the respondents would say that they have no other records to substantiate contentions because of the huge delay and since the matter which covers the period of 1992 to 1995, it would not be possible at this juncture to go back to a period of more than two decades and find solution. If the applicant were entitled for overtime, it would have been appropriate for him to raise the issue at that point of time and thus, after two decades the claim of the applicant loss its shine.

4. Therefore, on the ground of delay and seemingly appropriate nature of the rules as contested by the Railways, the OA and MA for condonation of delay lacks merit and thus, the same are dismissed with no order as to costs.



[Dr K.B. Suresh]  
Judicial Member

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